

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 532 of 2020**

**In the matter of:**

**Shri Ankineedu Maganti**

**....Appellant**

**Vs.**

**State Bank of India**

**....Respondent**

**Present:**

**Appellant: Mr. Vaibhav Tomar, Mr. Arunabh Chowdhury, Ms. Barnali Chowdhury, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**09.12.2020:** Mr. Vaibhav Tomar, Advocate representing the Appellant submits that the hearing in the matter pending before the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, has been concluded and the matter has been reserved for orders. In view of the same, this appeal is adjourned.

List this appeal on 21<sup>st</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*